

12.06 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO COLLIERY CONTROL ORDER, 1945 AND REPORT (1961) OF TARIFF COMMISSION ON REVISION OF SELLING PRICES OF FERROSILICON MANUFACTURED BY THE MYSORE IRON AND STEEL WORKS, BHADRAVATI

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to lay on the Table—

- (i) A copy of Notification No. G.S.R. 260 dated the 4th March, 1961 making certain further amendments to the Colliery Control Order, 1945, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2827/61].
- (ii) A copy each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (a) Report (1961) of the Tariff Commission on the revision of selling prices of ferro-silicon manufactured by the Mysore Iron and Steel Works, Bhadravati.
 - (b) Government Resolution No. PS-30(11)/59, dated the 4th April, 1961. [Placed in Library. See No. LT-2828/61].

MINING LEASES (MODIFICATION OF TERMS) AMENDMENT RULES, 1961

The Minister of Mines and Oil (Shri K. D. Malaviya): Sir, I beg to lay on the Table a copy of the Mining Leases (Modification of Terms) Amendment Rules, 1961 published in Notification No. G.S.R. 453 dated the 1st April, 1961 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-2829/61].

AMENDMENT TO SCHEDULE III TO THE INDIAN ADMINISTRATIVE SERVICE (PAY) RULES, 1954

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 351 dated the 18th March, 1961, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-2830/61].

NOTIFICATIONS UNDER SEA CUSTOMS ACT, 1878 AND CENTRAL EXCISES AND SALT ACT, 1944

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table—

- (i) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 425 dated the 1st April, 1961.
 - (b) G.S.R. No. 426 dated the 1st April, 1961. [Placed in Library. See LT-2831/].
- (ii) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878—
 - (a) G.S.R. No. 431 dated the 1st April, 1961.
 - (b) G.S.R. No. 432 dated the 1st April, 1961. [Placed in Library. See No. LT-2832/61].
- (iii) A copy of the Central Excise (Fourth Amendment) Rules, 1961 published in Notification